THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) The vacant posts in Government Ministries/Departments are required to be filled as per the Recruitment Rules for the post. Information related to recruitment of staff by Government of India is not centrally maintained.

Recruitment to various posts in Government of India is made through various recruitment agencies constituted for the purpose such as Union Public Service Commission, Staff Selection Commission etc. Recruitment agencies conduct examinations based on indents received from various Ministries/Departments/offices of Government of India. Ministries/Departments and the recruitment agencies have been sensitized to take all the required steps for filling up of the posts.

RTI applications

3923. PROF. M.V. RAJEEV GOWDA: Will the PRIME MINISTER be pleased to state:

- (a) the details of vacancies in the Central Information Commission;
- (b) the details of RTI applications received, rejected and pending with the Ministry during the last three years;
- (c) the details of delays in replies given to RTI applications during that period, year-wise; and
 - (d) the measures taken by the Ministry to reduce the pendency of RTI applications?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As informed by the Central Information Commission (CIC), out of a total 160 sanctioned posts in various categories, as on 31.03.2017, 148 posts have been filled up either by regular staff or by contractual/out sourced staff. At present, there are 12 posts which are vacant.

(b) The total number of applications received, rejected and pending with the Ministries, as intimated by the CIC, are as under:

Year	Opening	No. of RTI	Total	No. of Requests
	Balance	Requests		for information
		Received		rejected.
2013-14	1,28,447	8,34,183	9,62,630	60,127
2014-15	89,785	7,55,247	8,45,032	63,351
2015-16	1,88,551	9,77,353	11,65,904	64,666

- (c) Data is not centrally maintained.
- (d) The Government has issued instructions to all the Ministries/Departments of Government of India from time to time impressing upon the Public Authorities to disclose maximum information proactively under Section 4 of RTI Act, so as to reduce the need for filing RTI applications by the citizens.

For speedy disposal of pending cases the Government has taken several steps like capacity building through training of Central Public Information Officers (CPIOs)/Public Information Officers (PIOs) and issue of guidelines for PIOs and First Appellate Authorities (FAAs), so as to enable them to supply information/dispose of first appeal effectively, resulting into less number of 'First Appeals' and 'Appeals' to the Information Commission.

Vacancies of IAS officers

3924. DR. T. SUBBARAMI REDDY: SHRIMATI AMBIKA SONI:

Will the PRIME MINISTER be pleased to state:

- (a) the total sanctioned strength of class I officers, including IAS officers in the service of Central and State Governments;
- (b) whether there is a large vacancies of IAS officers, as per the civil list of January, 2016; and
- (c) if so, the details of action proposed to be taken to fill up the vacancies including increasing the training capacity at Lal Bahadur Shastri National Academy of Administration and to train non-IAS officials for promotion quota in the Centre and in various States?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The total sanctioned strength of Group 'A' officers as on 01.03.2015 is 1,13,279 out of which 16,970 posts are vacant. As per the IAS Civil List of 2016, the authorized strength of IAS officers as 01.01.2016 is 6,396 out of which 1,470 posts are vacant.

(c) The posts sanctioned in Government Ministries/ Departments are required to be filled as per the Recruitment Rules as and when vacancies arise. The filling up of posts is a continuous process depending on the vacancies arising across Ministries/ Departments during the years and action calendars of the recruitment agencies. In this regard all Ministries/Departments have been requested to take advance action for reporting vacancy position with respect to Direct Recruitment Posts to Union